

NOTIFICATION No.196 / 2014

The Civil Judges mentioned in Column (1) below are transferred and posted to the posts noted against their names in Column (2) below:

<i>Sl. No</i>	<i>Name and Designation (1)</i>	<i>Transferred and posted as (2)</i>
	<u>Thiru / Tmt. Selvi</u>	
1	C.Rajalingom Principal District Munsif, Thoothukudi	District Munsif, Manapparai in the existing vacancy.
2	P.Saravanabhavan, Additional District Munsif, Thoothukudi	II Additional District Munsif-cum- Judicial Magistrate No.I, Kumbakonam in the existing vacancy.
3	S.Raja Mahesh, Judicial Magistrate No.I, Kovilpatti	Principal District Munsif, Thoothukudi vice Thiru.C.Rajalingom transferred.
4	M.Akiladevi, Judicial Magistrate, Fast Track Court at Magisterial Level, Thoothukudi	Judicial Magistrate, No.I, Thoothukudi in the existing vacancy.
5	P.Thangavel, Judicial Magistrate No.I, Nagercoil	Principal District Munsif, Nagercoil in the existing vacancy.

HIGH COURT, MADRAS.
DATED : 11.12.2014.

Sd/- P.KALAIYARASAN,
REGISTRAR GENERAL

R.O.C.No.1962//2014/RG/B3/B2
R.O.C.No.1894//2014/RG-B2
R.O.C.No.14403//2014-B2

OFFICIAL MEMORANDUM

Sub: Courts and Judges – Civil Judges - Transfer and Postings - Notification issued - Joining instructions – Issued.

Ref: High Court's Notification No.196/2014, dated :11.12.2014.

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Thiru C.Rajalingom, Principal District Munsif, Thoothukudi and Thiru.P.Saravanabhavan, Additional District Munsif, Thoothukudi, who have been transferred and posted as District Munsif, Manapparai and II Additional District Munsif-cum-Judicial Magistrate No.I, Kumbakonam, respectively in the High Court's Notification cited above, are required to hand over charge of their respective posts to the Judicial Magistrate No.II, Thoothukudi, immediately and take charge of their respective new posts immediately, without availing full joining time.

Thiru. S.Raja Mahesh, Judicial Magistrate No.I, Kovilpatti, who has been transferred and posted as Principal District Munsif, Thoothukudi, in the High Court's Notification cited above, is required to hand over charge of his post to the Judicial Magistrate No.II, Kovilpatti, immediately and take charge of the post of Principal District Munsif, Thoothukudi, immediately, without availing Joining time.

On taking over charge of the post of Principal District Munsif, Thoothukudi, Thiru.S.Raja Mahesh, is required to hold full additional charge of the post of Additional District Munsif, Thoothukudi, until further orders.

Ms M.Akiladevi, Judicial Magistrate, Fast Track Court at Magisterial Level, Thoothukudi,, who has been transferred and posted as Judicial Magistrate No.I, Thoothukudi, in the High Court's Notification cited above, is required to take charge of the post of Judicial Magistrate No.I, Thoothukudi, immediately.

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On taking over charge of the post of Judicial Magistrate No.I, Thoothukudi, Ms M.Akiladevi, is required to hold full additional charge of the post of Judicial Magistrate, Fast Track Court at Magisterial Level, Thoothukudi, until further orders.

Thiru. P.Thangavel, Judicial Magistrate No.I, Nagercoil, who has been transferred and posted as Principal District Munsif, Nagercoil, in the High Court's Notification cited above, is required to hand over charge of his post to the Judicial Magistrate No.III, Nagercoil and take charge of the post of Principal District Munsif, Nagercoil, immediately on the same day.

On taking over charge of the post of Principal District Munsif, Nagercoil, Thiru. P.Thangavel, is required to hold full additional charge of the post of II Additional District Munsif, Nagercoil, until further orders.

The Judicial Magistrate No.II, Kovilpatti is placed in full additional charge of the post of Judicial Magistrate No.I, Kovilpatti, until further orders.

The Judicial Magistrate No.III, Nagercoil, is placed in full additional charge of the post of Judicial Magistrate No.I, Nagercoil, until further orders.

The Judicial Magistrate No.II, Thoothukudi is required to hold full additional charge of the post of Principal District Munsif, Thoothukudi and Additional District Munsif, Thoothukudi till Thiru. S.Raja Mahesh takes charge of the post of Principal District Munsif, Thoothukudi and full additional charge of the post of Additional District Munsif, Thoothukudi.

HIGH COURT, MADRAS.
DATED : 11.12.2014.

Sd/- P.KALAIYARASAN,
REGISTRAR GENERAL

R.O.C.No.1962/2014/RG/B3-B2

SENIOR CIVIL JUDGE
TRANSFER & POSTING

NOTIFICATION No. 198 / 2014

Thiru G.Nagarajan, Sub Judge, Thoothukudi is transferred and posted as Sub Judge, Ariyalur in the existing vacancy.

HIGH COURT, MADRAS.
DATED: 11.12.2014

Sd/- P.KALAIYARASAN,
REGISTRAR GENERAL

R.O.C.No.1962/2014/RG/B3-B2

OFFICIAL MEMORANDUM

Sub: Courts and Judges – Thiru.G.Nagarajan, Sub Judge, Thoothukudi –
Transferred and posted as Sub Judge, Ariyalur - Notification issued -
Joining instructions Issued.

Ref: High Court's Notification No. 198 / 2014, dated : 11.12.2014.

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Thiru G. Nagarajan, Sub Judge, Thoothukudi, who has been transferred and posted as Sub Judge, Ariyalur in the High Court's Notification cited above is required to hand over charge of his post to the nearest Sub Judge, immediately and take charge of the post of Sub Judge, Ariyalur, without availing full joining time.

The officer who relieve the Officer under transfer is required to hold full additional charge of additional post, until further orders.

HIGH COURT, MADRAS.
DATED : 11.12.2014.

Sd/- P.KALAIYARASAN,
REGISTRAR GENERAL

R.O.C.No.15842-A/2014-B2

DISTRICT JUDGES
TRANSFER & POSTINGS

NOTIFICATION No. 199 / 2014

Thiru P.Murugan, Judge, Family Court, Tiruvallur is transferred and posted as Sessions Judge, Sessions Court for Exclusive Trial of Bomb Blast Cases, Chennai @ Poonamallee vice Thiru M.Mony, transferred

HIGH COURT, MADRAS.
DATED: 11.12.2014

Sd/- P.KALAIYARASAN,
REGISTRAR GENERAL

OFFICIAL MEMORANDUM

Sub: Courts and Judges – Thiru P.Murugan, Judge, Family Court, Tiruvallur – Transferred and posted as Sessions Judge, Sessions Court for Exclusive Trial of Bomb Blast Cases, Chennai @ Poonamallee - Notification issued - Joining instructions Issued.

Ref: High Court's Notification No. 199 / 2014, dated : 11.12.2014.

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Thiru P.Murugan, Judge, Family Court, Tiruvallur, who has been transferred and posted as Sessions Judge, Sessions Court for Exclusive Trial of Bomb Blast Cases, Chennai @ Poonamallee, in the High Court's Notification cited above is required to hand over charge of his post to the Sessions Judge, Magalir Neethi Mandram(Fast Track Mahila Court), Tiruvallur, immediately, and take charge of the post of Sessions Judge, Sessions Court for Exclusive Trial of Bomb Blast Cases, Chennai @ Poonamallee, immediately, without availing joining time.

The Sessions Judge, Magalir Neethi Mandram(Fast Track Mahila Court), Tiruvallur is required to hold full additional charge of the post of Judge, Family Court, Tiruvallur, until further orders.

Thiru M.Mony, who has been transferred in the High Court's Notification cited above, is required to hand over charge of his post to the I Additional Judge(TADA), City Civil Court, Chennai, immediately and await posting orders.

The I Additional Judge(TADA), City Civil Court, Chennai is required to hold full additional charge of the post of Sessions Judge, Sessions Court for Exclusive Trial of Bomb Blast Cases, Chennai @ Poonamallee, till Thiru.P.Murugan takes charge of the said post.

HIGH COURT, MADRAS.
DATED : 11.12.2014.

Sd/- P.KALAIYARASAN,
REGISTRAR GENERAL